

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP- 807/2017 in
OA-2940/2017**

New Delhi this the 19th day of January, 2018

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Shri Shri Bhagwan @ Shri Bhagwan Sharma,
S/o Sh. Shiv Charan Sharma,
R/o 82-A, Jhang Co-operative Group Housing Society,
Plot No. 40, Sector-13, Rohini,
Delhi-85. ... Petitioner

(through Sh. Manoj R Sinha)

Versus

1. Somya Gupta,
Director (Education),
Directorate of Education,
Old Secretariat,
Govt. of NCT of Delhi,
Delhi.
2. Shri Ramesh Chand,
Vice – Principal,
Govt. Boys Senior Secondary School No. II,
Adarsh Nagar,
Delhi. ... Respondents

(through Sh. Saurabh Chadda and Sh. Rohit Bhagat)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli, Chairman

The only direction to the respondents was to dispose of the representation of the applicant. The respondents have passed an

order dated 17.01.2018 disposing the representation by a speaking order. Therefore, nothing survives in the Contempt Petition. Proceedings dropped. Needless to say, that the petitioner is entitled to seek remedial measures, if aggrieved.

(K.N. SHRIVASTAVA)
MEMBER (A)

(JUSTICE PERMOD KOHLI)
CHAIRMAN

/ns/